

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed on : 13.10.2014
Court No. : 3
Item No. : 8

PRAYER FOR INTERIM RELIEF
IN
CIVIL APPEAL No. 6815 OF 2014

U.P.RAJKIYA NIRMAN NIGAM LTD.

...APPELLANT

VERSUS

L.N.GUPTA

...RESPONDENT

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 08.09.2014, when the Court was pleased to pass the following order:

“Issue fresh notice to the unserved sole respondent, returnable on 13.10.2014.

Dasti, in addition, is permitted. ”

Accordingly, show cause notice was issued through registered Post A.D. as well as dasti on 11.09.2014. Neither A.D. card nor unserved cover containing notice has been received in respect of sole Respondent so far.

It is submitted that Advocate for the petitioner has also not filed affidavit alongwith proof after effecting service of show cause notice on the sole respondent.

Service of Show cause notice is incomplete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 10th day of October, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. Tushar Bakshi, Advocate

ASSISTANT REGISTRAR